

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

ITA No.6722/Del/2019

Assessment Year : 2005-06

ITA No. 8225/Del/2019

Assessment Year : 2006-07

M/s Jullundur Motor Agency (Delhi) Private Limited, 2E/5, Jhandewalan Extn., New Delhi PAN-AAACJ2490G	Vs.	ACIT, Circle-13(2), New Delhi
(Appellant)		(Respondent)

Appellant by : None

Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **08.01.2021**

Date of pronouncement : **08.01.2021**

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2005-06 and 2006-07 are directed against the order of learned CIT(A), New Delhi dated 27.05.2019 & 19.08.2019 respectively.

2. The assessee, vide its letter dated 06.01.2021, received through email, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 08.01.2021.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

sh

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar